

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

Government of India
Ministry of Finance
(Department of Revenue)

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New Delhi, the 26th June, 1978.

NOTIFICATION
INCOME TAX

No. 2362 (F.No.404/101/78-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of the notifications of the Government of India in the Department of Revenue No.2112(F.No.404/151/77-ITCC) dated 6.1.78; 983(F.No.404/35/75-ITCC) dated 23.7.75; 1160(F.No.404/35/75-ITCC) dated 3.12.75; 1398(F.No.404/154/76-ITCC) dated 20.7.76; No.2113(F.No.404/151/77-ITCC) dated 6.1.78, the Central Government hereby authorises Sarvshri K.L. Mandora, Kishori Lal, S.L. Bahl, J.L. Marwah, S.R. Gupta, A.P. Jain, G.C. Jain and G.S. Chugh being Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the Sarvshri K.L. Mandora, Kishori Lal, S.L. Bahl, J.L. Marwah, S.R. Gupta, A.P. Jain, G.C. Jain and G.S. Chugh take over charge as Tax Recovery Officer.

sd/-

(H. Venkataraman)

Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

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